

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 111/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022

Petitioner : ReNew Solar Power Pvt. Ltd. & Anr.

Respondents : Central Transmission Utility of India Ltd & Anr.

Petition No. 112/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022

Petitioner : ReNew Surya Ojas Pvt. Ltd.

Respondents : Central Transmission Utility of India Ltd & Anr.

Petition No. 15/RP/2024

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Section 114 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review and modification of Order dated 18.3.2024 passed by this Commission in Petition No. 111/MP/2024.

Petitioner : ReNew Solar Power Private Limited and Anr.

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 16/RP/2024

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Section 114 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review and modification of Order dated 18.3.2024 passed by this Commission in Petition No. 112/MP/2024.

Petitioner : ReNew Surya Ojas Private Limited.

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **19.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, ReNew
Shri Girik Bhall, Advocate, ReNew
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Ms. Arshiya, Advocate, CTUIL
Shri Hari Babu V., CTUIL
Shri Yogeshwar, CTUIL,
Shri Siddharth Sharma, CTUIL

Record of Proceedings

Due to a paucity of time, the matters could not be taken up for the hearing and accordingly, were adjourned.

2. Learned counsel for the Petitioners in Petition No. 111/MP/2024 & 112/MP/2024 submitted that rejoinder (s) to the reply of Respondent, CTUIL is ready. However, the same could not be placed on record due to the closure of the window on the e-filing portal. The learned counsel for the Petitioner sought permission to file a copy of the rejoinder.
3. Considering the submissions of the learned counsels for the Petitioners in Petition No. 111/MP/2024 & 112/MP/2024, the Commission permitted the Petitioners to file their rejoinder(s) on an affidavit within two weeks.
4. The Petitions will be listed for hearing on **25.3.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)